

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 17 NOV 1993  
238 of 1993.

APPLICATION NO(s)

APPLICANTS: Kamalanabha v/s. RESPONDENTS: Director, A.O.E., B'llore and Others.

TO.

1. Dr. M. S. Nagareja,  
Advocate, No. 11,  
Sujatha Complex,  
Second Floor,  
First Cross,  
Gandhingar, B'llore-9.
2. The Director,  
Aeronautical Development Establishment,  
C.V. Raman Nagar Post, Bangalore-560 093.
3. Sri. M. S. Padmaraajaiah, Senior Central Govt. Stng. Counsel,  
High Court Building, Bangalore-560 001.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 08-11-1993.

for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

of issued  
on

17/11/93

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.A. No.238/93.

MONDAY THIS THE EIGHTH DAY OF NOVEMBER 1993

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

Kamalanabha,  
Aged 57 years,  
S/o late Puttaswamaiah,  
Scientist-B,  
Aeronautical Development Establishment,  
C.V.Ramannagar,  
Bangalore-560 093.

... Applicant

[By Advocate Dr. M.S. Nagaaja]

v.

1. The Director,  
Aeronautical Development  
Establishment,  
C.V.Ramannagar,  
Bangalore-560 093.

2. The Director General,  
Research & Development,  
Ministry of Defence,  
Government of India,  
New Delhi - 110 011.

3. The Controlr of Defence  
Accounts, Research &  
Development, Pune.

4. Union of India  
represented by its  
Secretary to Government,  
Ministry Defence,  
New Delhi.

... Respondents

[by Advocate Shri M.S. Padmarajaiah, Senior Central  
Government Standing Counsel]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

We have heard the learned Standing Counsel who tells that the question involved in this case is regarding refixation of the pay of the applicant while he was in service. The Department proposes to address itself to this question and they feel it



should be subject to the applicant being agreeable to that course by exercising necessary option that would enable the department to refix the pay and to do all that the learned Standing Counsel says that he needs three months time. Under the circumstances we think it appropriate to grant 3 months time to the department to go into the question of refixation of the applicant's pay subject to the applicant exercising his option with reference to the new scales of pay so as to rectify the anomaly, if any, in the matter of pay fixation. The rectification to be done within 3 months from the date of exercise of option by the applicant. With these observations this application stands disposed off finally.

Sd-

MEMBER [A]



Sd-

VICE-CHAIRMAN

TRUE COPY

N. Anu S

13/11/87

SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE